

Speech delivered by Hon'ble Acting Chief Justice
Shri M.L. Pendse at the Reference to late Mr. Dilip
Dwarkadas, Senior Advocate on 27th April 1995

Mr. Advocate General, Mr. Dada, representing Bombay
Bar Association, Mr. President of Advocates Association of
Western India, President of Incorporated Law Society and
Members of the Bar,

Before commencement of today's proceedings, I will
refer to sad demise of Mr. Dilip Dwarkadas, a member of
Bombay Bar Association. It is true that everyone borne is
destined to die, but death which strikes suddenly makes one
sad. Mr. Dwarkadas died suddenly while on visit to Patna
to attend professional duties.

Mr. Dwarkadas belonged to family of lawyers and was
educated in Bombay and in April 1951 joined the Chamber of
Sir Jamshedji Kanga and devilled under able guidance of late
R.J. Kolah, an authority on Labour and Tax laws. Mr. Dwarkadas
appeared in several cases with his senior and afterwards
specialised in Tax Laws. Presentation of cases in Court
reflected his thorough preparation, and fairness. He was
always polite and unruffled. In his death, this Court has
lost a competent Advocate and the Bar a good companion.

I and my Brother Judges join the members of Bar in
conveying our heartfelt condolences to members of bereaved
family, one of whom is at the Bar. We pray to Almighty to
rest his soul in peace.

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